

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3174
ANSWERED ON:07.08.2015
Non-Compliance of Companies Act
Lekhi Smt. Meenakashi

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has taken cognizance / received complains of alleged irregularities and non-compliance of the companies Act by owners of cricket teams participating in the Indian Premier League;
- (b) if so, the details thereof;
- (c) whether the Government has conducted / proposes to conduct investigation in this regard; and
- (d) if so, the details and the findings thereof along with the present status of these investigations?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (d) Registrar of Companies (ROCs) were directed to examine documents under Section 234 of the Companies Act, 1956 in the year 2010. ROCs examined documents of the companies located within their jurisdictions and certain violations of the provisions of the Companies Act, 1956 were noticed in some cases as per details in annexure.

ROC, Mumbai has received a complaint dated 16.06.2015 against Indiawin Sports Pvt. Ltd. about not providing certified copies of the Register of Members and Annual Returns on which action is to be taken as per the provisions of Law.
